

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 112

CP (IB) No.59/Chd/Hry/2023

IN THE MATTER OF:

Bank Of Maharashtra Through Nitin Narang ... **Applicant**

Versus

Veena Talwar ... **Personal Guarantor**

Under Section: 95, IBC 2016

Order delivered on 10.06.2024

CORAM:

**SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Applicant : Mr. Viren Sharma, Advocate

For the Personal Guarantor : Mr. Himanshu and Mr. Viren Sibal, Advocates

ORDER

Mr. Viren Sibal, Advocate appearing on behalf of the respondent-Personal Guarantor filed his vakalatnama vide diary No.03154/3 dated 20.05.2024 and synopsis on behalf of respondent-Personal Guarantor filed vide diary No.03154/3 dated 20.05.2024 are taken on record. The objections filed on behalf of the respondent vide diary No.03154/5 dated 28.05.2024 is also taken on record. Counsel for RP has submitted that he has received the objections by whatsapp just now, therefore, let this matter be posted to 16.07.2024.

Sd/-

**(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)**

Sd/-

**(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)**

June 10, 2024
Priyanka